Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
Directorate General of Foreign Trade  

Dated: 16.03.2021  

Trade Notice No. 46/2020-2021  

Udyog Bhawan, New Delhi  

To,  

All Importers/Members of Trade,  
All Designated Issuing Agencies under FTAs/PTAs  

Subject: Necessary documents to be submitted while applying for import authorization for import of Denatured Ethyl Alcohol (DEA) —reg.  

Reference is invited to the applications being submitted by the applicant for import authorization for import of restricted item Denatured Ethyl Alcohol (DEA). At present the applicants are filing online application (ANF 2 M) along with information in Proforma as circulated by Trade Notice No. 27/2019-20 dated 29th July, 2019  

2. In consultation with Ministry of Chemicals and Petrochemicals and in order to expedite the process for approval of authorization for import of Denatured Ethyl Alcohol (DEA), the applicants will have to submit the following additional documents along with the prescribed ANF 2 M Form. The additional information is to be provided in Proforma and includes:-  

(a) Imports and usage pattern of last five years; indicating year wise production of finished product/products mentioning Chemical/IUPAC (International Union of Pure and Applied Chemistry) name and its chemical structure and corresponding consumption of Denatured Ethyl Alcohol also with balance remained at the plant site at the closing of each year. Further, to submit the quantity of Denatured Ethyl Alcohol available at the plant site, both in terms of volume and weight, as on date of the application. Complete and detailed step wise production process with balanced chemical reactions involved that is stoichiometric material balance with calculation (step wise material balance) for each of the products consuming denatured ethyl alcohol.  

(b) Approved installed capacity of the finished products, produced at the plant site; consuming denatured ethyl alcohol along with a copy of the approval from Government of India/State Government (such as IEM (Industrial Entrepreneur Memorandum)/MSME registration; authentic document of Government of India/State Government).  

(c) Valid Environmental clearance for each of the products being manufactured at the plant site along with documentary evidence.  

3. All the documents must be duly self-attested by the authorized person of the firm.  

4. Accordingly, henceforth, all applicants who intend to import Ethyl Alcohol Denatured will submit above information/documents for consideration/processing of their application.  

(Shyama Prasad Roy)  
Joint Director General of Foreign Trade  
Email: shyama.roy@nic.in  

(Issued from F.No. 01/53/8/55063/AM21/ Ethyl Alcohol/IC)
PROFORMA FOR IMPORT OF DENATURED ETHYL ALCOHOL

Name of the Firm:

IEC No:

<table>
<thead>
<tr>
<th>Financial Year</th>
<th>Import of DEA</th>
<th>Production of finished product(s) with chemical name</th>
<th>Consumption of DEA</th>
<th>Balance Quantity</th>
<th>Quantity of DEA at plant site on the date of application</th>
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(Chemical structure, complete and detailed step wise production process with balanced chemical production process with balanced chemical reactions involved i.e. Stoichiometric material balance with calculation (step wise material balance) for each of the product consuming Denatured Ethyl Alcohol are to be provided on separate sheet(s).)